

Government of Jammu and Kashmir
Civil Secretariat Home Department
Srinagar/Jammu.

NOTIFICATION

Jammu, the 11th March, 2020.

SO 95 :-Whereas, on 21-04-2012 a specific information was received by Police Handwara through reliable sources regarding transaction of money by militant outfits. Accordingly CASO was launched in and around the Laribal village with the assistance of 21 RR and two suspect persons were apprehended on the spot. Upon preliminary questioning they disclosed their names as 1. Masood Ahmad Geelani S/O Mohammad Maqbool Geelani R/O Loaribal and 2. Zahoor Ahmad Dar S/O Gh. Nabi Dar R/O Bandipora. upon searching the accused, the incriminating documents and an amount of Rs. 45000/- was recovered from their possession; and

2. Whereas, a case FIR No. 88/2012 u/s 17 1967 unlawful activities (P) Act was registered at Police Station Handwara and investigation been taken up; and

3. Whereas, during the course of investigation, site plan was prepared incriminating material along with the cash of Rs 45000/- came to be seized and seizure memo was prepared. Statement of witnesses acquainted with the facts and circumstances of the case under section 161 & 164-A CrPC were recorded. Investigation conducted revealed that accused 1. Masood Ahmad Geelani S/O Mohammad Maqbool Geelani R/O Laribal Handwara and 2. Zahoor Ahmad Dar S/O Gh. Nabi Dar R/O Sader Kote Bandipora were active OGWs of HM outfit and were involved in transaction of money aiming to give strength to the militant network and the accused were arrested in connection with the investigation of the case; and

4. Whereas, evidences collected and statements recorded by the Investigating Officer a prima facie was established for the commission of offences u/s 17 Unlawful Activities (Prevention) Act against accused 1. Masood Ahmad Geelani S/O Mohammad Maqbool Geelani R/O Loaribal Handwara and 2. Zahoor Ahmad Dar S/O Gh. Nabi Dar R/O Sader Kote Bandipora; and

5. Whereas, the authority appointed by the Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, has independently examined the case diary file and all the other relevant documents relating to the case and has come to a conclusion that prima case is made out against the above accused persons;

and

6. Whereas, after perusing the Case Dairy, the relevant documents and also taking into consideration the views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government is of the view that there is a sufficient material and evidence available against the accused persons for their prosecution under the relevant provisions of law.

Now, therefore in exercise of powers conferred by sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, Government hereby accords sanction for launching prosecution against the accused persons namely 1. Masood Ahmad Geelani S/O Mohammad Maqbool Geelani R/O Loaribal Handwara and 2. Zahoor Ahmad Dar S/O Gh. Nabi Dar R/O Sader Kote Bandipora for the commission of offences punishable u/s 17 of the Unlawful Activities (P) Act in case FIR No. 88/2012 of Police Station Handwara.

By order of the Government of Jammu and Kashmir

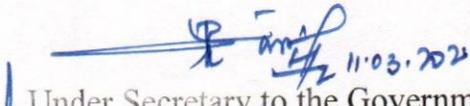
Sd/-
Principal Secretary to the Government
Home Department

No. Home/Pros/216/2019

Dated // .03.2020

Copy to:-

1. Joint Secretary (J&K), Ministry of Home Affairs, Government of India
2. Director General of Police, J&K Srinagar. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
3. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs. (w.7.s.c.)
4. Private Secretary to Principal Secretary to the Government, Home Department.
5. Stock file.


Under Secretary to the Government
Home Department

